

(2023) 02 KL CK 0147

In the High Court Of Kerala

Case No : Writ Petition (C).No. 3993 Of 2023

Mithila Traders And Distributors

APPELLANT

Vs

Bank Of Baroda

RESPONDENT

Date of Decision : 14-02-2023

Acts Referred:

Citation : (2023) 02 KL CK 0147

Hon'ble Judges : T.R. Ravi, J

Bench : Single Bench

Advocate : A.Abdul Jaleel, M.A.Sulfia, Nagararj Narayanan

Final Decision : Disposed Of

Judgement

T.R. Ravi, J

The prayer in the writ petition is to permit the petitioner to pay off the outstanding amounts in the loan account availed from respondent in easy instalments. The Standing Counsel on instructions submits that the outstanding amount as on 08.02.2023 is Rs.1,84,89,240/-.

In the above circumstances, the writ petition is disposed of directing the petitioner to pay off the outstanding amount of Rs.1,84,89,240/- along with future interest in 14 equal monthly instalments,, the first instalment falling due on or before 14.03.2023 and the subsequent instalments falling due on or before the 14th day of the succeeding months. If the petitioner makes a single default in the payment of instalments, the respondent will be at liberty to continue with coercive steps for recovery. The coercive steps initiated shall be kept in abeyance to facilitate the payment of instalments as directed above.